

(b) if not, whether the employees of the Pusa Institute are eligible for allotment of residential accommodation within the general pool of the Estate Office;

(c) whether any rationalisation has been introduced in the matter of rents of Government quarters of the Pusa Institute;

(d) if not, what is the net amount of loss to Government on account of rent, for not rationalising the rents;

(e) whether any representation has been received from the employees of Pusa Institute to apply to them the same set of rules as are at present adopted by the Estate Office; and

(f) if so, what action has been taken by Government in the matter?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) No.

(b) No.

(c) No, but the question is under consideration.

(d) Cannot be assessed now.

(e) Yes

(f) The matter is under consideration.

हिन्दी परीक्षायें

८२२. श्री के० भे० मालवीय : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे मंत्रालय द्वारा संचालित हिन्दी परीक्षाओं के लिये शिक्षा मंत्रालय की तरह कोई परामुद्रादाता बोर्ड है ;

(ख) यदि हां, तो ये परीक्षायें किस के निदेशान में किस विधि से ली जाती हैं ; और

(ग) परीक्षार्थियों की छुट्टी तथा भत्ते आदि की कौन-कौन सी सुविधायें दी जाती हैं ?

रतने उर्मवी (जो कहलवाव र्क) :
(क) से (ग). एक बयान सभा-पटल पर रख दिया गया है। [देहिदे परिनिष्ठ ३, अमुन्व संख्या ७३]

Recruitment on the Southern Railway

823. Shri Siddiah: Will the Minister of Railways be pleased to state:

(a) how many posts of Wagons Chasers, Spot Check Inspectors, Assistant Labour Welfare Officers will be filled up during 1957-58 in the Southern Railway; and

(b) the number of posts reserved for the Scheduled Castes and Scheduled Tribes in various categories?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) (i) Wagon Chasers—

Scale of Pay	Permanent.	Temporary
Rs. 80-160	10	4
(Temporarily upgraded to Rs. 200-300)		

Scale of Pay	Permanent	Temporary.
Rs. 360-500	1	—
Rs. 300-400	1	—
Rs. 260-350	2	—
Rs. 200-300	2	4

All these are selection posts and are filled by process of selection.

iii) Assistant Labour Welfare Officers } No vacancy to be filled.

(b) There is no reservation for these communities in posts filled by promotion

Integral Coach Factory, Perambur

824. Shri Ayyakannu: Will the Minister of Railways be pleased to state:

(a) the total number of Administrative and technical staff of Class I, II, and III, in the Integral Coach Factory at Perambur (Madras) at present; and

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a).

(a)	Cl. I	Cl. II.	Cl. III	Total
	24	21	1831	1876
(b)	Nd	Nd	131	131

Gazetted Officers in Railways

825. Shri Ayyakannu: Will the Minister of Railways be pleased to state:

(a) the number of Gazetted Officers working at present in the Railway Department both technical and non-technical; and

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) 3460.

(b) 9.

Time Answering Device

826. Shrimati Hs Palchoudhuri: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to instal an automatic time-answering device—accurate to the second—each at Bombay and Calcutta;

(b) whether any equipment has been ordered from abroad;

(c) if so, from where, and

(d) at what cost?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes

(b) Yes.

(c) West Germany

(d) Rs. 1,47,719 F.O.R. Bombay and Calcutta.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 22nd August, 1957, from the District Magistrate, Delhi:—

"In execution of a warrant of arrest issued by the Court of Judge, Third Tribunal, Alipore, 24 Parganas, West Bengal, under section 75, Cr. P.C., which was marked to Shri P. D. Punetha, Deputy Superintendent of Police (South), he found it necessary in discharge of his duties to put under arrest Shri Kansari Halder, Member, Lok Sabha, on the 21st August, 1957, at 18.15 hours from 2, Windsor Place, New Delhi, and he was remanded by the Resident Magistrate, New Delhi, to judicial custody till the 25th August, 1957".

PAPERS LAID ON THE TABLE

AMENDMENTS TO DELHI MOTOR VEHICLE RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicle Act, 1939, a copy of each of the following notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940:

(1) Notification No F-12(11)/57 MT&CE, dated the 12th June, 1957.

(2) Notification No. F 12(22)/57-MT&CE, dated the 26th June, 1957.

[Placed in Library. See No S-203/57]

ACTION TAKEN ON RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the